

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc. Application (COD) No. 76294 of 2018
And
Service Tax Appeal No. 77056 of 2018**

(Arising out of Order-in-Appeal No. 02/ST/RKL-GST/2018 dated 15.01.2018 passed by Commissioner (Appeals), CGST, Cx & Customs, Bhubaneswar.

M/s Naaraayani Sons Pvt. Ltd.

Station Road, Barbil,
Dist.Keonjhar (Odisha).

..Appellant

VERSUS

Commissioner of Central Excise & Cx, Rourkela.

KK-42, Civil Twonship, Rourkela-769004

...Respondent

...

APPERANCE :

None for the Appellant

Shri T. K. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

Misc. No...75051/2021

Final Order No...75279/2021

DATE OF HEARING : 10.06.2021

DATE OF DECISION : 10.06.2021

PER P.K.CHOUDHARY :

The applicant/appellant has filed a misc. application for condoning the delay in filing of appeal before the Tribunal. In view of the reasons as detailed in the miscellaneous application the delay in filing of the appeal before the Tribunal is condoned.

2. The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Misc. Application (COD) filed by the Appellant stands disposed off.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member Judicial**

T.K.